

of interest, service charge, and earnest money to women entrepreneurs. The interest charged from women entrepreneurs is 1% less than the interest charged from general category entrepreneurs. Similarly, the margin money of 15% is charged instead of 20% payable by the general category. NSIC also provides concessions in service charges to women entrepreneurs.

Apart from this, some state governments are also having special financial assistance schemes for women entrepreneurs.

MARKETING:

The Ministry of Commerce, Deptt. of Supply have provided for marketing support through Govt. purchases to organised groups of women artisans and skilled workers. Industrial units under the State Women Development Corporations (WDC) and the organisations of women workers identified by the Deptt. of Women and Child Development are to be treated at par with KVIC for the purpose of purchase and price preference.

The 409 items presently reserved for exclusive purchase from the small scale sector are also reserved for Women Development Corporations.

Other things being equal purchase would be made from KVIC or Women Development Corporations or both taking into consideration any preference of the purchaser. Women Development Corporations or the State Women Development Corporations or Organisations recommended by the Deptt. of Women & Child Development from time to time would be entitled to this preference.

In respect of un-reserved items of stores, purchase will be made by open tender or limited tender, where a large scale private sector unit is also competing KVIC/WDC/SSI units would have a price preference of upto 15% over the lowest acceptable offer from the large private sector units and 5% price preference over public sector units. This facility is available to small scale units established by women entrepreneurs also.

INFRASTRUCTURE :

Various state governments are providing assistance to women entrepreneurs for infra-

structural development and certain states have also reserved quotas of industrial sheds/land for allocation to women entrepreneurs.

[English]

Functioning of Canteen Stores Department in Andhra Pradesh

4379. PROF. UMMAREDDY VENKATESWARLU :

Will the PRIME MINISTER be pleased to state:

(a) the number of outlets of Canteen Stores Department in Andhra Pradesh;

(b) whether organisations of Ex-servicemen have been expressing grievances/resentments against the functioning of above Canteen Stores Department;

(c) if so, the details thereof; and

(d) the measures being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) the Canteen Stores Department (CSD), Bombay, of the Ministry of Defence, does not own or control any retail outlets, called Unit Run Canteens (URCs). The URCs are run under the private, regimental arrangements of the units/formations themselves and are only serviced by the CSD. In Andhra Pradesh there are 123 Unit Run Canteens, which are serviced by two Area Depots of the CSD at Secunderabad & Vishakapatnam.

(b) No representation against the functioning of the CSD in in Andhra Pradesh has been received so far.

(c) & (d) Do not arise.

[Translation]

Schemes for Slum Dwellers of New Delhi

4380. SHRI N.J. RATHVA :

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the N.D.M.C. have formulated any schemes for the welfare of the slum dwellers of New Delhi area;

(b) if so, the details thereof; and